

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 25/12 & 26/12 of NC-VI held on 15.12.2011

Meeting No. 25/12 and 26/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 15.12.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K.Jain	DO	DIPP
2	Sh. A.K. Ojha	AD	MSME
3	Sh. J.P. Maurya	A.I.A	MFPI
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of the meeting No. 24/12 held on 1.12.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

PART-I

1	407 Case No.:3/5/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00021/AM12/	RLA File :30/24/040/00008/AM12/	Lic.No/Date:3010074615 28.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to take deficiency letter from MSME and call for detailed information as required by MSME from the firm. The file may be processed to check the import policy for cow hide.			

3	408 Case No.:12/4/85-ALC3/2011	Party Name:NV DISTILLERIES & BREWERIES PVT LTD	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00012/AM12/	RLA File :05/24/040/00035/AM12/	Lic.No/Date:0510289570 04.05.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members decided to approve the case as under:-			
	Export Item	Quantity	Import Item	Quantity
	Indian made Foreign Liquors (containing 16000 Litre of imported Vatted Malt Scotch Whisky)	260000.00 Litre	Vatted Malt Scotch Whisky	16000.00 Litre
	RA may take consequential action as per policy / procedure			

3	409 Case No.:12/36/85-ALC3/2010	Party Name:TEA GROUP EXPORTS	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00157/AM11/	RLA File :02/24/040/00135/AM11/	Lic.No/Date:0210150137 03.11.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members decided to approve the case as under:-			
	Export Item	Quantity	Import Item	Quantity
	Blended Tea (Jamguri PF) Blending ratio is 50:50 Imported v/s/ Domestic.	1,50,000.00 K.G	Black Tea	75,000.00 K.G

RA may take consequential action as per policy/ procedure.

4	410 Case No.:7/10/85-ALC3/2011	Party Name:RAJDHANI CRAFTS INDUSTRIES PVT.LTD.	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00054/AM12/	RLA File :13/24/040/00009/AM12/	Lic.No/Date:1310035494 30.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as information called for from the firm is awaited. Firm may be reminded to furnish the requisite information . The case may be placed before the committee on receipt of comments.			

5	411 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME Reminder may be issued to expedite their comments.. The case may be placed before the committee on receipt of comments.			

6	412 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME Reminder may be issued to expedite their comments.. The case may be placed before the committee on receipt of comments.			

7	413 Case No.:9/9/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00047/AM12/	RLA File :03/94/040/00163/AM12/	Lic.No/Date:0310636581 16.06.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI Reminder may be issued to expedite their comments.. The case may be placed before the committee on receipt of comments.				

8	414 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI Reminder may be issued to expedite their comments.. The case may be placed before the committee on receipt of comments.				

9	415 Case No.:3/8/85-ALC3/2011	Party Name:NTL ELECTRONICS INDIA LTD.	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00038/AM12/	RLA File :05/24/040/00073/AM12/	Lic.No/Date:0510292282 31.05.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from Deptt. of Electronics. Reminder may be issued to expedite their comments.. Committee also directed to refer the case to DIPP for their comments. The case may be placed before the committee on receipt of comments.				

10	416 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI Reminder may be issued to expedite their comments. The case may be placed before the committee on receipt of comments.			

11	417	Party Name:TANNA AGRO IMPEX PVT. LTD & AMIRA FOODS (i) LTD	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status: Deferred
	HQ File :01/85/162/105/AM11 01/85/162/283/AM11	Fixation of SION for export product ‘Basmati Rice’.		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from M/ o Agriculture. Reminder may be issued to expedite their comments.. The case may be placed before the committee on receipt of comments.			

12	418 Case No.:1/25/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:25/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00143/AM12/	RLA File :31/83/040/00181/AM12/	Lic.No/Date:3110051667 01.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received from RA.. RA concerned may be requested to furnish the application and on receipt of application case may be referred to MFPI for their comments.			

13	419 Case No.:2/25/85-ALC3/2011	Party Name:SHABANESA,	Meet No/Date:25/85-ALC3/2011 08.12.2011	Status:
	HQ File :01/85/050/00144/AM12/	RLA File :04/24/040/00169/AM12/	Lic.No/Date:0410128604 27.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to transfer the case to DES-V as export product is concerned to their section.			

PART-II

1	420 Case No.:7/21/85-ALC3/2010	Party Name:CHHAJED FOODS PVT. LTD	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/0069/AM11/	RLA File :08/24/040/00146/AM11	Lic.No/Date:0810091487 20.08.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
The case was considered by the committee as per agenda.The committee decided to defer the case and discussion with technical members directed to call for the following information from the firm:- i. Reasons for import of wheat, potato and corn. ii. Raw material for wheat, potato and corn should be in the form of flour/ grit/ flakes.				

2	421 Case No.:8/19/85-ALC3/2011	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00101/AM12/	RLA File :34/24/040/00100/AM12/	Lic.No/Date:3410031361 25.08.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol. I				
	The case was considered by the committee as per agenda.The committee decided to approve the case on repeat basis as per the earlier decisions taken by Norms committee meeting No. 10/12 dated 21.7.2011 on similar case with 2% wastage as under:-			
	Export Item	Quantity	Import Item	Quantity
	Corriander Powder	476.190 M.T	Corriander Seeds	486.00 M.T (Inclusive of 2%

			wastage)
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RA may take consequential action as per policy/ procedure

3	422 Case No.:1/15/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00080/AM12/	RLA File :03/94/040/00430/AM12/	Lic.No/Date:0310648756 16.08.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 21/12 dated 20.10.2011 (case no 328) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for 1 K.G of Cocoa Butter			

4	423 Case No.:2/15/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00081/AM12/	RLA File :03/94/040/00429/AM12/	Lic.No/Date:0310648759 16.08.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 21/12 dated 20.10.2011 (case no 328) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for 1 K.G of Cocoa Butter			

5	424 Case No.:3/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
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	HQ File :01/85/050/00084/AM12/	RLA File :03/94/040/00224/AM12/	Lic.No/Date:0310640150 04.07.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 21/12 dated 20.10.2011 (case no 328) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for 1 K.G of Cocoa Butter			

6	425 Case No.:6/17/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00087/AM12/	RLA File :03/94/040/00225/AM12/	Lic.No/Date:0310640124 04.07.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 21/12 dated 20.10.2011 (case no 328) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans (Dried & Fermented) for 1 K.G of Cocoa Butter			

7	426 Case No.:3/19/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00096/AM12/	RLA File :18/24/040/00002/AM11/	Lic.No/Date:1810003145 13.08.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by norms committee meeting No 21/12 dated 20.10.2011 (case no 328) allowing inputs in the ratio of 2.31 K.G of Cocoa Beans(Dried & Fermented) for 1 K.G of Cocoa Butter			

8	427 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:26/85-ALC3/2011 15.12.2011	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from MFPI Reminder may be issued to expedite their comments.. The case may be refer to MSME for their comments . The case may be placed before the committee on receipt of comments.			

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